

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**WEDNESDAY, THE ELEVENTH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE ANIL KUMAR JUKANTI**

**CONTEMPT CASE NO: 252 OF 2024**

Contempt Case filed under Sections 10 to 12 of Contempt of Courts Act, to punish the Respondent herein for deliberately and willfully and wantonly committing Contempt of the orders of this Hon'ble Court dated 12.12.2023 passed in W.A.No. 540 of 2016.

**Between:**

1. M/s. Church of South India Trust Association, Medak Diocese rep. by its Treasurer, Dr. B. Vimal Sukumar, S/o. Bishop Sugandhar, aged about 51 Years, 10-3-165, Diocesan Office, Old Lancer Lines, Secunderabad.
2. M/s. Christian Medical College and Hospital, NH-7 Dichpally, Nizamabad District rep. by its Treasurer and General Power of Attorney Holder Dr. B. Vimal Sukumar, S/o. Bishop Sugandhar, aged about 51 Years, 10-3-165, Diocesan Office, Old Lancer Lines, Secunderabad

**...Petitioners/Petitioners**

**AND**

Dr. Vipul Agarwal, Secretary, National Medical Commission (Formerly Medical Council of India), Pocket 14, Sector B, Dwaraka, New Delhi.

**...Respondent/Respondent**

**I.A.No: 1 OF 2024**

Petition under Section 151 of CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to make payment of the accrued interest therein in terms of the said Judgment (aggregating to the tune of Rs. 5 Crores together with subsequent interest @12% per annum from 20.8.2015 to till date) to the Petitioner forthwith, pending disposal of the Contempt case.

**Counsel for Petitioners : M/S. Bharadwaj Associates (Not present)**

**Counsel for the Respondent : Ms. Gorantla Sri Ranga Pujitha**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**  
**AND**  
**THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI**

**CONTEMPT CASE No.252 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioners.

Ms. Gorantla Sri Ranga Pujitha, learned counsel for the respondent.

2. This contempt petition has been filed for non-compliance of the order dated 12.12.2023 passed in W.A.No.540 of 2016.

3. The aforesaid writ appeal was disposed of with the following directions:

"7.4 It is trite to state that once a bank guarantee is in place, interest would accrue on the said bank guarantee. It is also trite to state that such sum of interest which has been accrued on the bank guarantee during the period 02.02.2011 to 20.08.2015 i.e., from the date of order in W.P.No.1336 of 2008 till the date of refund of bank guarantee is liable to be refunded to the respondents as they are entitled to interest for the period i.e., from 02.02.2011 to 20.08.2015 on the

amount of bank guarantee. We modify the order of the learned Single Judge with respect to payment of interest for the period as indicated above.”

4. The petitioners were held entitled to interest for the period from 02.02.2011 to 20.08.2015.

5. Learned counsel for the respondent, on instructions, submits that in compliance of the aforesaid order passed by the Division Bench, a sum of Rs.2,54,68,493/- which, according to the respondent, was due to the petitioners on account of interest during the aforesaid period has been paid.

6. The aforesaid submission is placed on record.

7. We, therefore, are not inclined to proceed with this contempt petition. The same is accordingly disposed of with the liberty to the petitioners to take recourse to such remedy as may be available to them in law, in case the grievance of the petitioners still subsists.

Miscellaneous applications pending, if any, shall stand closed.

Sd/- T. KRISHNA KUMAR  
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to M/S. Bharadwaj Associates, Advocate [OPUC]
2. One CC to Ms. Gorantla Sri Ranga Pujitha, Advocate [OPUC]
3. Two CD Copies

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**HIGH COURT**

**DATED:11/12/2024**

**ORDER**

**CC.No.252 of 2024**

**DISPOSING OF THE CONTMPT CASE**

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